

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 549 of 2020

IN THE MATTER OF:

Narendra Kumar Agarwal & Anr.

.....Appellants

Vs.

Monotrone Leasing Pvt. Ltd. & Anr.

.....Respondents

Present :

For Appellant: Mr. Abhijeet Sinha, Ms. Suhita, Mr. Avirup Chatterjee

For Respondent: Ms. Charu Tyagi

O R D E R

16.06.2020 - Heard the Learned Counsel for the Appellants. For Respondent No. 1 Ms. Charu Tyagi takes notice and prays for time to file Response / Reply. For filing of Reply / Response of R-1, the matter is adjourned.

In respect of Respondent No. 2, Let notice be issued on the Respondent by speed post. Requisites along with process fee, if not filed, be filed by 19th June, 2020. If the Appellant provides the e-mail Address of the Respondent, Let notice be also issued through e-mail.

At this stage, the Learned Counsel for the Appellants informs this Tribunal that the Appellant is ready and willing to deposit a sum of Rs. 28,03,083/- to the credit of the present Company Appeal (AT) (Insolvency)No. 549 of 2020 pending before the NCLAT.

....contd.

Taking note of the said submission of the Learned Counsel for the Appellants, this Tribunal at this stage, simpliciter, directs Learned Counsel for the Appellants to deposit a sum of Rs. 28,03,083/- before the **Registrar, 'National Company Law Appellate Tribunal' to the credit of the present Company Appeal (AT) (Insolvency)No. 549 of 2020 within three days from today.**

It is also represented on behalf of the Appellants that today i.e. 16.06.2020 at 3.30 P.M. the 'Committee of Creditors' meeting is to be held. Until the next date of hearing, 17th July, 2020 it is hereby ordered by this Tribunal that the meeting of Committee of Creditors shall not be conducted.

List the matter on **17th July, 2020** for 'admission'(after notice).

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

ss/k